

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.506/92

DATE OF DECISION: 14.7.1993

K.Karthikeyan .. Applicant
Mr.K.Ramakumar .. Advocate for the Applicant

vs.

1. The Union of India represented by the General Manager, Southern Railway, Madras.
2. The Divisional Railway Manager, Southern Railway, Trivandrum.
3. The Divisional Personnel Officer, Southern Railway, Trivandrum. ..Respondents

Mrs.Sumathi Dandapani ..Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGEMENT

C.SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant seeks appropriate directions to command respondents to grant him benefits, such as house rent allowance, subsistence allowance at a higher rate etc.

2. Applicant was removed from service on 10.3.83 on charges of misconduct. Eventually, by Annexure-A order, this Tribunal set aside the order of removal and directed reinstatement. It was also observed that applicant will not be entitled to back wages, though he will be entitled to subsistence allowance. Consequent on pay revision, subsistence allowance which is related to pay, will also get revised. Applicant is entitled to get the differential. He is also entitled to receive house rent allowance. These will be paid to him within three months from today. His claim for promotion and other consequential benefits

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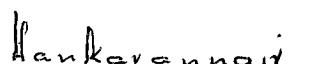
must be raised in the form of a representation before the competent authority. If he does so within one month from today, the competent authority will take a decision thereon within four months from the date of receipt of the representation and communicate the decision to the applicant.

3. Application disposed of. No costs.

Dated the 14th July, 1993.



R.RANGARAJAN
ADMINISTRATIVE MEMBER



C.SANKARAN NAIR (J)
VICE CHAIRMAN

njj/14.7

List of Annexure:

1. Annexure-A

Copy of the order in TAK-239/87
dated 6th October, 1989.